## CENTRAL ADMINISTRATIVE T RIBUNAL, ADDITIONAL BENCH ALIAHABAD

DATED: THIS THE 15TH DAY OF APRIL 1997

Coram: Hon'ble Mr. S. Das Gupta AM
Hon'bl Mr. T. L. Verma JM

## ORIGINAL APPLICATION NO.944/94

Senior Divl.Personnel Officer,
Eastern Railway, Mughalsarai, & another - - Applicants

C/A Sri Amit Sthalkar

Versus

- 1. Virendra Kumar Ojha
- 2. Shrawan Kumar Ojha.
- 3. Anil Kumar Ojha under the guardianship of Smt. Deo Sundari w/o Lat S.K.Ojha.
- 4. Smt. Deo Sundari Devi w/o Late Shanker Kumar Ojha
  - all residents of Loco colony, P.S.Mughalsarai, Distt: Varanasi.
- 5. Prescribed Authority under the Payment of wages Act Varanai. - - Respondents

C/R Sri A.N.Singh

## ORDER (ORAL)

## By Hon'ble Mr. S.Das Gupta AM

This application has been filed by the applicants challenging the order dated 25.5.1993 passed by the Authority under payment of wages Act. The Hon'ble Supreme court has held in the case of K.P.Gupta V/s Controller of Printing and Stationery that the matters arising out of order of the authority under the payment of wages Act are not cognizable by this Tribunal.

This application, therefore, is not maintain able before this Tribunal and the same is disposed of accordingly. Nothing in this order, however, shall however, preclude the applicants from seeking remedial measures by filing an appeal before the appropriate legal forum, if so advised.

Member (J)

Member (A)